

ITEM NO.116

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 20570/2020 - EX-PARTE BAIL
 IA No. 20573/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 32870/2020 - EXEMPTION FROM FILING O.T.
 IA No. 20571/2020 - EXEMPTION FROM FILING O.T.
 IA No. 264844/2023 - EXEMPTION FROM FILING O.T.
 IA No. 150617/2023 - EXEMPTION FROM FILING O.T.
 IA No. 130211/2022 - EXEMPTION FROM FILING O.T.
 IA No. 52030/2020 - EXEMPTION FROM FILING O.T.
 IA No. 32868/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

Crl.A. No. 3114/2023 (II)
 Crl.A. No. 3115/2023 (II)
 Crl.A. No. 1083-1084/2021 (II)
 Crl.A. No. 51/2022 (II)
 Crl.A. No. 3116-3117/2023 (II)
 Crl.A. No. 1512/2025 (II)

Date : 11-09-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
 HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

Counsel for the
 parties

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UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent/complainant seeking adjournment, re-list the matter after four weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR